

IN THE INCOME TAX APPELLATE TRIBUNAL  
DELHI BENCHES "E" : DELHI

BEFORE SHRI BHAVNESH SAINI, JUDICIAL MEMBER  
AND  
SHRI PRASHANT MAHARISHI, ACCOUNTANT MEMBER

ITA.No.5239/Del./2015  
Assessment Year 2012-2013

Shri Surjeet Singh Chadha, C-1, Sector-3, Noida. Uttar Pradesh. PAN ACOPC7432C	vs.	The DCIT, Central Circle- 4, Now DCIT, Central Circle-29, E-2, ARA Centre, Room No.318, 3 <sup>rd</sup> Floor, Jhandewalan Extension, New Delhi.
(Appellant)		(Respondent)

For Assessee :	Ms. Ananya Kapoor, Advocate
For Revenue :	Ms. Shafali Swaroop, CIT-DR

Date of Hearing :	03.12.2020
Date of Pronouncement :	03.12.2020

**ORDER**

**PER BHAVNESH SAINI, J.M.**

This appeal by Assessee has been directed against the Order of the Ld. CIT(A)-30, New Delhi, Dated 22.05.2015, for the A.Y. 2012-2013.

2. Learned Counsel for the Assessee submitted that assessee has opted to settle the dispute for the assessment year under appeal under the VIVAD SE VISHWAS SCHEME,

2020 and prayed for appeal of assessee may be dismissed as withdrawn, subject to issue of Form No.3 in favour of the assessee.

3. In view of the above submission of the Learned Counsel for the Assessee, appeal of assessee is dismissed as withdrawn, subject to issue of Form No.3 in favour of the assessee.

4. In the result, appeal of Assessee is dismissed.

Order pronounced in the open Court.

Sd/-  
(PRASHANT MAHARISHI)  
ACCOUNTANT MEMBER

Sd/-  
(BHAVNESH SAINI)  
JUDICIAL MEMBER

Delhi, Dated 03<sup>rd</sup> December, 2020

VBP/-

Copy to

1.	The appellant
2.	The respondent
3.	CIT(A) concerned
4.	CIT concerned
5.	D.R. ITAT 'E' Bench, Delhi
6.	Guard File.

// BY Order //

Assistant Registrar : ITAT Delhi Benches :  
Delhi.